

MERCHANT SEAMEN.

ACT No. XXVIII. OF 1850.

[Passed on the 21st June, 1850.]

1. *Ship not to go to Sea till an agreement with the Seamen has been executed,*
2. *Agreement to be in Schedule form and signed by Master, &c. in presence of Registrar, &c.*
3. *Copy of agreement certified by Registrar to be deemed a true copy and be sufficient evidence in behalf of Seamen, &c.*
4. *Seaman not to forfeit his lien on Ship by reason of any agreement, &c.*
5. *Seaman's wages to be calculated by the Calendar month.*
- 6, 7, 8. *If Seaman authorizes Registrar to receive a portion of his wages for his family, the owner bound to pay accordingly; such payment (7) to cease on certificate of Master of death, &c. of Seaman and (8) Registrar to keep a book with entry of such payment.*
9. *Registrar to explain to Seamen the conditions on which they can allot part of their pay to their families.*
10. *Master to deliver to Registrar before leaving port a list of Seamen engaged by him or a certificate that he has not engaged any; and Registrar to give Master a certificate that he has complied with Act.*
- 11, 12. *To prevent infraction of Act, Registrar may board vessels and muster Seamen; and (12) may stay port clearance, &c.*
- 13, 14, 15, 16. *Master to pay wages within 7 days after arrival of Ship, and take receipt witnessed by officer, &c. and (14) for non-payment to forfeit double wages per diem; and (15) in case of death of Seaman, his wages to be paid to Registrar at first port of arrival after the decease, &c. and (16) if Master*

neglects for 10 days to pay wages he shall on conviction forfeit three times the amount, &c.

17, 18, 19. *In case Ship is sold at any port, or Seaman's service ends, the Seaman entitled to certificate of discharge; and to be provided with employment or a passage home; and (18) if Master fails to provide him employment, &c. the owner shall be liable to the Seaman or E. I. C. as case may be, for expences; but (19) this duty not to arise, if Seaman has consented in writing, &c. to be then discharged.*

20. *In all cases of wreck, &c. Seaman to be entitled to wages whether Ship has carried freight or not, on certificate of consent.*

21. *If agreed allowance of provisions is reduced, Seaman entitled to extra wages, &c.*

22. *Assignment of wages, salvage, &c. before due, to be void.*

23, 24. *Every Ship to have on board sufficient supply of medicines, &c. according to scale to be advertised, &c. and (24) Master Seaman, &c. receiving hurt, &c. shall be entitled to surgical attendance, &c. and be taken home at expense of owner, &c.*

25. *Seamen who have received advance of wages shall be liable to repay or work out the advance, if the vessel is prevented going the voyage, by fire, &c.*

26. *Registrar may grant license to persons to act as brokers for procuring Seamen, &c.*

27. *Persons not licensed as such broker, and acting in hiring Seamen, &c. to be liable to penalty.*

28. *Licensed broker engaging Seaman at punch-house, &c. not being licensed lodging house, to forfeit his license.*

29. *Person inducing Seaman to violate Act, or counseling Seaman to desert, liable to penalty.*

30. *Seaman refusing to join vessel, or to go to sea, &c. or deserting, liable to be arrested, and on conviction, to imprisonment, &c. not exceeding 30 days, or to be sent on board Ship, &c. and to pay costs out of wages.*

31. *Seaman to forfeit a day's wages for every unlawful absence, or 6 days wages for every 24 hours' absence, or the expense of hiring a substitute; refusing to do duty to be subject to similar forfeiture, &c.*

32, 33. *Deserter to forfeit clothes and effects left on board; and (33) to be liable to compensate owner for extra wages of a substitute.*

34. *Wilful absence, &c. to be deemed desertion.*

35. *Wilfully harbouring, &c. deserter to subject offender to a penalty.*

36. *Debt of Seaman above 3 rupees to be irrecoverable till after service is ended; and public house keeper not entitled to detain chest, &c. of Seaman for debt*

37. *On complaint of 3 of the Crew, any J. P. may order survey of Ship and examination of provisions, water, medicines, &c. which, if reported bad, shall be replaced by others, &c.*

38. *Place of shelter of specified dimensions to be provided for crew, &c.*

39, 40. *Penalties, &c. may be summarily recovered as under Act 2, 1839: also (40) all claims for wages, &c.*

41. *Defines who shall be deemed "Seamen" &c.*

Schedule A. Form of agreement.

Schedule B. Ticket of allotment of wages.

An Act for the encouragement of Merchant Seamen.

For the encouragement and protection of Merchant Seamen,  
It is enacted as follows :

I. The Master of any Vessel, navigated from any port within the territories under the Government of the East India Company, where a Registrar of Seamen is or shall be appointed under Act XXVII. 1850, registered as a British Vessel under any Statute of Parliament, or Act of the Governor General of India in Council, in force for the time being, for the Registry of British Vessels, except Country Craft not exceeding the burden of 300 tons employed only in Coasting voyages, shall not put to sea on any day after the First day of August 1850, until an agreement, executed as hereinafter provided, shall have been made by him with such of his Crew as are shipped at any port within the said territories, specifying what wages each Seaman is to receive, and the quantity and quality of provisions he is to receive, the capacity in which each is to act, or serve, and the voyage in which the Vessel is to be employed, or the length of time that each is to serve.

II. Every such agreement shall be in the form set forth in Schedule (A) annexed to this Act, or such other form as shall be, from time to time, approved by the Governor General of India in Council, and shall be properly dated, and shall be signed by the Master and the greater number of Seamen shipped at any port in the said territories, of each kind of rating belonging to the Vessel, on behalf of the Crew, respectively, in the presence of the Registrar of Seamen, or by some one appointed by him for that purpose, who, after hearing the agreement read over and explained to each Seaman by whom it is to be signed, in a language understood by him shall, if the Seaman assent, cause him to put his signature, or mark thereunto, and shall attest the same by his own signature, and shall keep recorded in his office a duplicate of such agreement executed and attested as aforesaid. Every Seaman shipped on board such Vessel, and not being an Apprentice, shall be entitled to have the benefit of such agreement, according to his rating, as if it were executed by him.

III. Every copy of such an agreement, certified by the Regis-

trar to be a true copy, shall, in all cases, be taken as evidence of the contents thereof on behalf of the Seamen; and no Seaman shall, in any case, be required to produce such agreement, or such copy as aforesaid, or to give notice for the production thereof; but, if the agreement shall not be produced and proved he shall be at liberty to prove the contents or purport thereof, or to establish his claim by other evidence, according to the nature of the case.

IV. No Seaman, shipped under this Act, shall, by reason of any agreement, forfeit his lien upon the Ship, or be deprived of any remedy for the recovery of his wages to which he would otherwise be entitled, against any person or persons whatever; and no agreement, contrary to, or inconsistent with this Act, nor any clause, contract or engagement, whereby any Seaman shall consent or promise to forego, or give up any right or claim to wages in the case of freight earned by a Ship afterwards lost, or any right or claim to salvage services, or such share of salvage or reward for salvage services as may be due to him by decree or award, or otherwise, shall be binding on such Seaman.

V. The wages of any Seaman engaged to serve on any Vessel under this Act, shall be calculated by the calendar month.

★VI. If any Seaman, serving under the provisions of this Act, shall by a writing, according to a form set forth in Schedule (B) annexed to this Act, or such other form as shall be, from time to time, approved by the Governor General of India in Council, attested by the signature of the Registrar or his Assistant, and by the signature of the Master of the Vessel on which he is engaged to serve, and in which writing the purpose shall be stated, authorize the said Registrar to receive monthly from the Owner of the said Vessel or his Agent, any part of his wages, not exceeding one-third thereof, for the time for which he shall not have received any advance, for the purpose of maintaining his family during his absence, the said Owner or his Agent shall, on demand of the said Registrar, pay such sum to him, to be applied as aforesaid without requiring any proof from the said Registrar that the said Seaman is still on board the said Vessel.

VII. All such payments, whether by the Owner, his Agent or by the Registrar, shall cease from and after the production of a certificate from the Master of the Vessel, of the death, desertion

or discharge of the said Seaman, or on reasonable evidence that the Vessel has been lost; but no payment, actually made by the Registrar to the party appointed by the said Seaman, shall be reclaimable by reason of his death, desertion, or discharge, or of the loss of the Vessel.

VIII. All such receipts and payments shall be entered in a book, and all entries in the said book shall be authenticated by the Registrar under his signature or the signature of his Assistant; and the said book shall be, at all times, open to the inspection of the parties concerned.

IX. At the time of witnessing the execution of the agreement for service, the Registrar shall explain to the Seamen, parties thereunto, the conditions on which they can allot a part of their pay to their families during their service; and it shall be the duty of the Registrar to see that all Seamen leaving the port have the option of allotting part of their pay as aforesaid.

X. The Master of every such Vessel, before leaving any Port of Registry, shall deliver to the Registrar a list, signed by himself, of the name of every Seaman engaged by him in the territories under the Government of the East India Company, (including Apprentices,) with their rating and the number of their Register Tickets, according to such form as shall be, from time to time, approved by the Governor General of India in Council; and if he shall not have engaged any Seaman within the said territories, the Master shall deliver to the Registrar a certificate of the fact signed by himself; and, on receiving the said list or certificate, and on being satisfied of its truth, the Registrar shall give to the Master a certificate under his hand, that the Master of such Vessel has complied with the Regulations of the Registry Office. Every Master of any such Vessel, who shall leave a Port of Registry, without delivering such lists or certificate as aforesaid, shall be liable to a penalty, not exceeding Two Hundred Rupees.

XI. For the purpose of preventing any Seaman from being shipped on board of any Vessel in any Port of Registry, contrary to the provisions of this Act, the Registrar of the Port, by himself or his Agents, in a peaceable manner, may enter at any time on board of any such Vessel, and muster and examine the several Seamen employed therein; and any person, who shall obstruct the said Registrar or his Agents in such duty, shall be liable to a penalty not exceeding One Hundred Rupees.

XII. In cases when the Registrar shall have reason to believe that any of the provisions of this Act has been evaded or neglected by the Master, Owner or Agent of any Ship about to go to sea, the Registrar, by a writing under his hand, may stay the grant of a port-clearance by the Master Attendant; and every Master Attendant shall comply with the written requisition of the Registrar in this respect.

XIII. The Master of every such Vessel, on which any Seaman engaged under this Act may be serving, shall, within seven days after the arrival of such Vessel at the port where the voyage ends or after the end of the service, according to the agreement entered into, in accordance with this Act, pay or cause to be paid to such Seamen the wages remaining due to them for their services, taking a receipt from each man for the amount paid to him either separately or on a general list, which receipt shall be certified by the Chief or Second Officer, or other credible witness, and otherwise shall be of no force or validity.

XIV. Every Master or Owner, who shall neglect or refuse to pay any Seaman's wages, within the time mentioned in the last Section, shall forfeit and pay to such Seaman the amount of two days' pay, to be recovered as wages, for each day, not exceeding ten days in the whole, during which such payment has been delayed without sufficient cause.

XV. If any Seaman, to whom any wages are due, die before the wages due have been paid, then the wages shall be paid to the Registrar of the Port of Registry at which the Ship shall first touch after his death, and the Registrar shall pay the same to his legal representative, and failing such legal representative, after the expiration of twelve months from the First of January next following the day on which he shall have received the said balance, into the Treasury of the East India Company, after having given due notice of such unclaimed balance being in his possession, by advertisement in the *Gazette*, at least twice during such period.

XVI. Every Master of a Vessel, who shall be convicted before a Magistrate of having neglected to pay to the Registrar, within ten days of the Ship's arrival in the port as aforesaid, the wages due to deceased Seamen, shall forfeit three times the amount of wages so neglected to be paid; and further shall be subject to such fine, not exceeding One Hundred Rupees, for each case of neglect, as to such Magistrate shall seem fit.

XVII. Whenever any Merchant Vessel, navigated and registered as is mentioned in Section I., and not having been wrecked or condemned, shall be sold or disposed of at any port out of the territories under the Government of the East India Company, or whenever the service of any Seaman shall end at any such port the Master shall give to each Seaman a Certificate of discharge, and his Register Ticket, and also either provide for him fit employment on board some other such Vessel bound to some port within the said territories, or provide for him a passage to the port at which he was shipped, or such other port as may be agreed on, either free of cost, or by depositing with the British Consul or Vice Consul, or if there be none such, with some resident Merchant of the port not interested in the Vessel, such a sum of money as shall be, by him, deemed reasonable enough to pay the expenses of his subsistence and passage, which money shall be paid over and above any wages which may be due to him.

XVIII. If the Master shall neglect or refuse to provide employment, or the means of passage, for any of his Crew as mentioned in the last Section, the expense of doing so, when defrayed, shall be a charge on the Owner of the Vessel, unless in cases of barratry, wreck or condemnation, and may be recovered with full costs of suit from such Owner as so much money paid on his account, at the suit of the Consul or any other person defraying such expenses, or at the suit of the East India Company, in case the same has been paid or allowed out of any monies belonging to the East India Company, and, if defrayed by the Seaman himself, may be recovered as wages due to him.

XIX. The obligations of the last two Sections shall not apply to such of the Crew as shall consent, in writing, before the British Consul or Vice Consul, or if there be no British Consul or Vice Consul at the port, before one or more resident Merchants not interested in the Vessel, to be then and there discharged.

XX. In all cases of wreck or loss of the Ship, every Seaman then on board shall be entitled to his wages up to the time of the wreck or loss, whether or not the Ship has earned freight; provided he shall produce, from the Master or Chief Surviving Officer of the Ship, a Certificate that he did his best to save the Ship, Cargo and Stores.

XXI. Every Seaman shall be entitled to receive an increase

of his wages for every day on which the allowance of provisions, which it was agreed he should receive, shall be reduced, at the rate of One Anna daily, while the reduction is not more than one-third of the quantity, and Two Annas daily, while the reduction is more than one-third: and these pecuniary allowances shall be recoverable as his other wages are.

XXII. No assignment or sale of Seaman's wages, salvage or prize money, made before the accruing thereof, nor any Power of Attorney expressed to be irrevocable, for the receipt of any Seaman's wages, salvage or prize money, shall be valid or binding on the party making the same; and any attachment, to be issued out of any Court, shall not prevent the payment of any Seaman's wages, salvage or prize money to him.

XXIII. Every such Vessel shall have always on board a sufficient supply of medicines, and appliances, suitable for diseases and accidents likely to happen on sea voyages, according to such scale as shall be, from time to time, issued by the Superintendent of the Indian Navy, with the approval of the Governor General of India in Council, and published in the *Government Gazettes* at Calcutta, Madras and Bombay; and, in default thereof, the Owner of the Vessel shall be liable to a penalty, not exceeding Two Hundred Rupees, and Five Rupees for every day during which such default shall wilfully continue.

XXIV. Whenever the Master, or any Officer or Seaman of any such Vessel shall receive any hurt or injury in the service of the Vessel, the expense of providing the necessary surgical and medical advice and attendance, with medicines, and for his subsistence, until he shall be cured or shall be brought back to the port from which he was shipped, or other port agreed upon shall be defrayed, with the cost of his conveyance to such port, by the Owner of the Vessel, without any deduction on that account from the wages of such Master, Officer or Seaman; and, if paid by himself, may be recovered as part of his wages; and, if paid or allowed out of any monies belonging to the East India Company, may be recovered with full costs of suit as a debt due to the East India Company.

XXV. If any Vessel, on board of which there shall be any Seaman, who has received an advance under this Act, shall before going on the voyage for which such advance shall have been paid,



be destroyed or injured by fire, or other cause, so as to prevent her going on her then intended voyage, or if such voyage shall be discomfited at the beginning, or before the advance has been worked out, the Master, Owner or Agent of such Vessel may demand from such Seaman, unless he shall pay back the amount so advanced to him, service to the full amount of the advance received by him, on board of any other Vessel; and such Seaman, until he has worked out such advance, shall not be entitled, without the consent of such Master, Owner or Agent, to take service in any Vessel other than that on which he is so required to serve; and any such Seaman, who shall refuse to work out such advance on board such other Vessel, on summary conviction of his refusal before any Magistrate or Justice of the Peace, shall be liable to be imprisoned, with hard labour, for any term not exceeding six months.

XXVI. The Registrar of Seamen may grant, from time to time, to such persons as he may deem fit, a license to act as broker for procuring Seamen for Vessels shipping men under this Act, and also a license to the keeper of any lodging-house for Seamen, enabling him to allow Seamen to be engaged at his house, and also may revoke and annual such license on the misconduct of any such person: and every such license shall be granted for such term, upon such conditions and upon such security given, as the said Registrar shall, from time to time, appoint.

XXVII. Every person, not licensed as aforesaid, and not being the Owner, part Owner, Master, or person in charge of the Vessel, on board of which the men are to serve, who shall hire or engage a Seaman, to be entered on board any Merchant Ship, at any Port of Registry, and every person, whether licensed or not, other than the Owner, part Owner, Master, or person in charge of the Merchant Ship, on board of which the men are to serve, who shall demand or obtain the Register Ticket of any Seaman, for the purpose, or under the pretence of engaging him on board of any Merchant Ship, and every person, whether or not licensed as aforesaid, who shall ask or take, directly or indirectly, from any Seaman any fee, reward, or other valuable consideration, for hiring or engaging or endeavouring to hire or engage him on board of any Merchant Ship, shall be liable to a penalty, not exceeding Five Hundred Rupees.

XXVIII. Every licensed broker, who shall engage any Seaman at any punch-house or tavern, not being a licensed lodging-house for Seamen as aforesaid, or who shall be directly or indirectly interested in any punch-house or tavern not being a licensed lodging-house for Seamen as aforesaid, shall forfeit his license.

XXIX. Every person, who shall persuade or endeavour to persuade, or hinder any Seaman, from complying with any of the provisions of this Act, or who shall counsel such Seaman to desert, or who shall conceal, or aid in concealing or maintaining any Seaman, who has deserted, shall be liable to a penalty, not exceeding Five Hundred Rupees.

XXX. If a Seaman, engaged under this Act, shall at any time, whether before or during any voyage, neglect or refuse to join the Vessel, on board of which he shall have engaged to serve, or shall refuse to go to sea in such Vessel, or shall absent himself therefrom, without leave, or shall desert, any Justice of the Peace or Magistrate in the territories under the Government of the East India Company, at or near to the place where such Vessel shall happen to be, or where such Seaman shall be found, upon complaint made upon oath, by the Master, Mate or Owner, or his Agent, may issue his warrant, and cause such Seaman to be taken into custody, and brought before him: and upon due proof of such neglect, refusal, or absence, without reasonable excuse, or of desertion, may commit such Seaman to prison, or to the house of correction, there to be imprisoned, with or without hard labour, for a term not exceeding thirty days; or, if he shall think fit, at the request of the Master, Mate, or Owner, or his Agent, instead of committing such Seaman, may cause him to be taken on board the said Vessel, or to be delivered to the Master, Mate, or Owner, or his Agent, for the purpose of being so taken and going on the voyage; and also may award to the Master, or Owner, or his Agent, such costs incurred, in the apprehension of the Seaman, as to such Justice or Magistrate shall seem reasonable, not exceeding, in any case, the sum of Twenty Rupees, which shall be chargeable against, and may be deducted from the wages of such Seaman.

XXXI. Every Seaman, engaged under this Act, who, during the term of his service, shall wilfully, and, without leave, absent himself from the Vessel, or otherwise from his duty, shall, (in all

cases, not of desertion, or not treated as such by the Master), forfeit, out of his wages, the amount of two days' pay, and for every twenty-four hours of such absence the amount of six days' pay, or, at the option of the Master, the amount of such expenses as shall have been necessarily incurred in hiring a substitute; and every Seaman, who, while he shall belong to the Vessel, shall, without sufficient cause, neglect or refuse to perform his duty reasonably required of him by the Master, or other person in command of the Vessel, shall be subject to a like forfeiture, in respect of every such offence, and of every twenty-four hours' continuance thereof; and every such Seaman, who, after the Vessel's arrival at her port of delivery, and during the term of his service, shall leave the Vessel without a discharge or leave from the Master, shall forfeit one month's pay out of his wages: Provided always, that no such forfeiture shall be incurred, unless the fact of the Seaman's absence, neglect, or refusal shall be duly entered in the Log Book, the truth of which entry the Owner, Master, or Agent, in all cases of dispute, shall be bound to substantiate, by the evidence of the Mate, or some other credible witness.

XXXII. Every Seaman engaged under this Act, who shall desert his Vessel, shall forfeit to the Owner all his clothes and effects which he may leave on board, and also all wages and emoluments to which he might otherwise be entitled; provided always, that every desertion be entered in the Log Book at the time, and certified by the signatures of the Master and the Mate, or the Master and one credible witness.

XXXIII. If any Seaman shall desert, during the term for which he has engaged to serve, in any place beyond the Port where he was engaged, and the Master of the Vessel shall engage a substitute at a higher rate of wages than that stipulated in the agreement, to be paid to the Seaman so deserting, the Owner, Agent, or Master of the Vessel, shall be entitled to recover from the Deserter, by summary proceeding, in the same manner as penalties are by this Act made recoverable, (so far as the same can be applied), any excess of wages or portion thereof which such Owner, Agent or Master shall pay to such substitute, beyond the amount which would have been payable to the Deserter, if he had duly performed his service: Provided always, that no

Seaman shall be imprisoned longer than three calendar months for non-payment of any such excess of wages.

XXXIV. The absence of a Seaman from his Vessel, for any time within twenty-four hours immediately before the sailing of a Vessel from any port, whether before or during any voyage, wilfully or knowingly, without leave, or the wilful absence of a Seaman from his Vessel, at, or for any time, without leave, and in such manner as to shew an intention to abandon his Vessel and not return thereto, shall be deemed desertion.

XXXV. Every person, who shall wilfully harbour or conceal any Seaman or Apprentice, who shall have deserted, knowing or having reason to believe such Seaman or Apprentice to be a Deserter, shall, for every such Seaman or Apprentice so harboured or concealed, be liable to a penalty, not exceeding One Hundred Rupees.

XXXVI. No debt, exceeding in amount Three Rupees, incurred by any Seaman after he shall have engaged to serve under this Act, shall be recoverable until the service agreed for shall be ended; nor shall any keeper of a public-house, or of a lodging-house for Seamen, be entitled to detain any chest, tools, or other property of any Seaman, for any debt alleged to have been contracted by him; and in case of such detention of the chest, tools, or other property of a Seaman, any Justice of the Peace or Magistrate at or near the place, upon complaint upon oath to be made by such Seaman, or by any person on his behalf, may enquire into the matter upon oath in a summary way; and, by warrant under his hand and seal, may cause such property to be seized and delivered over to such Seaman; and the person so detaining the same shall be liable to a penalty, not exceeding One Hundred Rupees.

XXXVII. Any Justice of the Peace or Magistrate, within the territories subject to the East India Company, upon complaint made by any three or more of the Crew of any such Vessel, shall survey and examine, or cause to be surveyed and examined, the provisions, water, and medicines, put or supplied on board of the Vessel, for the use and consumption of the Crew; and, if on such survey and examination, it shall be found that such provisions, water, or medicines, are of a bad quality or unfit for use, or not such as should be provided, or there shall

not appear to be a sufficient quantity thereof, the Surveying Officer shall signify the same, in writing, to the Master of the Vessel; and, if such Master shall not thereupon provide other fit provisions, water, or medicines, instead of any which may be signified by the said Surveying Officer to be of a bad quality or unfit, or if any such Master shall not thereupon procure the needful quantity of provisions, water and medicines, or shall issue to the Crew any provisions, water, or medicines, which shall have been signified by the Surveying Officer to be of a bad quality, or unfit, he shall, in each of such cases, be liable to a penalty, not exceeding Five Hundred Rupees.

XXXVIII. A place of shelter shall be provided below a well caulked and substantial deck, for the men engaged under this Act, large enough to allow four superficial feet for every man; and if the place allotted be under the Top-gallant Forecastle, such Forecastle deck shall be not less than four feet six inches above the one below it; and in default thereof every man who is unprovided with such adequate shelter shall be entitled to have an increase of his wages, at the rate of Four Annas daily, while he is so unprovided, which shall be recoverable as his other wages are.

XXXIX. All penalties, directed by this Act, may be imposed on summary conviction before a Magistrate or Justice of the Peace, and may be recovered, with costs, as if they were imposed by a Magistrate under Act II. 1839.

XL. All claims for wages or forfeitures due and incurred under the agreements entered into under this Act, may be heard and determined by any Justice of the Peace or Magistrate; and the amount with costs, awarded by such Justice or Magistrate; shall be recovered from the party against whom the award is made, in the same manner as fines levied under the provisions of Act II. 1839.

XLI. Every person having the charge or command of any Vessel sailing under this Act shall be deemed to be the Master of such Vessel, within the meaning of this Act, and every other person (Apprentices excepted) who shall be employed or engaged to serve in any capacity on board, except as Surgeon, shall be deemed to be a Seaman, within the meaning of this Act; and the term "Owner" shall be deemed to comprehend all the several

persons, if more than one, to whom the Vessel belongs, and the term "Agent" shall be deemed to comprehend all the several persons, if more than one, who are Agents of the "Owner."

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SCHEDULE (A.)

An Agreement made pursuant to an Act passed by the Governor General of India in Council and numbered No. XXVIII. of 1850, between the Master of the Ship of the Port of and of the burden of Tons, and the several persons whose names are set hereto on behalf of themselves and others shipped on board the said Ship within the territories under the Government of the East India Company.

It is agreed by, and on the part of the said persons, and they severally hereby engage to serve on board the said Ship in the several capacities against their respective names expressed [or from the day of to the day of both inclusive] (*where the intended voyage is to be described as nearly as can be done and the places at which it is intended the Ship shall touch, or, if that cannot be done, the nature of the voyage in which she is to be employed;*) and the said Crew further engage to conduct themselves in an orderly, faithful, honest, careful and sober manner, and to be, at all times, diligent to their respective duties and stations, and to be obedient to the lawful commands of the Master, in every thing relating to the said Ship, and the Materials, Stores and Cargo thereof, whether on board such Ship, in boats or on shore, in consideration of which services, to be duly, honestly, carefully and faithfully performed, the said Master doth hereby promise and agree to pay to the said Crew, by way of compensation or wages, the amount against their names respectively expressed. And it is hereby agreed, that any embezzlement, or wilful or careless loss or destruction of any part of the Ship's Cargo or Stores, shall be made good to the Owner out of the wages (so far as they will go) of the Seaman guilty of the same; and if any Seaman shall have entered himself as qualified for a duty for which he shall prove unfit he shall be liable to a reduction of the rate of wages hereby agreed for in proportion to his unfitness. In witness whereof the said parties

have hereto set their names, on the days against their respective signatures mentioned.

No. and date of Ship's Register.	Place and time of Entry.			Men's names set forth at full length.	Number of Register Ticket.	Name of the Ship in which the Seaman last served.	Age.	Town or Country where born or place of birth.	Caste or profession.	Amount of Wages per calendar month, Share or Voyage.	Amount of Wages advanced at time of Entry.	Amount of monthly allotment.	Quantity and quality of Provisions per day.	Signature.	Witnesses' signature.
	Day.	Month.	Year.												

I hereby declare the truth of all the particulars set forth in this Agreement made at the Port of ( )  
 this day of 18 .

Master.  
 Mate

SCHEDULE (B.)

Ticket of allotment of wages by a registered Seaman at the Port of I registered Number now serving as on board the Vessel at monthly wages of Rupees, hereby authorize and request the Registrar of Seamen at to receive from the Agents of the one-third of my monthly wages as they become due, after I shall have served the time for which I have received advance, which time will expire on the day of next, and I hereby authorize the Registrar to pay the same to my or the person holding this paper, taking his or their receipt, monthly, on the back hereof.